NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 27/252/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.10.2017</u>

Name of the Company:

Amit Gupta

(Shreenath Agrico Pvt Ltd)

V/s.

Registrar of Companies, Gwalior

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

VIJAYX-SH ATRZ

ADVOCATE

Appellan1-

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ORDER

Learned Advocate Mr. Vijayesh Atre present for Appellant. None present for ROC.

Representation of ROC received showing the default made by the company in compliance of the statutory rights. No other adverse remarks are given by the ROC. ROC further submitted that the appeal of the company may be decided subject to the filing of the balance sheet and annual return due from the Financial year 2011-12 onwards with additional fees as per the requirement of Companies Act, 1956/2013.

Heard arguments of Learned Counsel for Appellant.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 6th day of October, 2017.